

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 278 of 2013,
Appeal No. 36 of 2014 & IA-59, 36 & 165 of 2014
Appeal No. 246 of 2012 &
IA-401, 402 of 2012, IA-71, IA-245, IA-439, IA-442 of 2013 and 139 of 2014
&
Appeal No.229 of 2012 & IA-368 of 2012

Dated : 28th May, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 278 of 2013

Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza
Mr. Aditya Panda

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1
Mr. Ramji Srinivasan, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Ms. Perna Priyadarshini
Ms. Kanika Chugh for R-2

Appeal No. 36 of 2014 &
IA-59, 36 & 165 of 2014

The Tata Power Co. Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

**Appeal no. 246 of 2012 &
IA-401 & 402 of 2012, IA-71,
IA-245, IA-439, IA-442 of 2013 and 139 of 2014**

Tata Power Co. Ltd. ... **Appellant(s)**
Versus
Maharashtra Electricity Regulatory
Commission & Anr. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Ramji Srinivasan, Sr. Adv.
 Mr. Sakya Singha Chaudhuri
 Ms. Perna Priyadarshini
 Ms. Kanika Chugh

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1
 Mr. Hasan Murtaza,
 Mr. Aditya Panda for R-2

Appeal No.229 of 2012 & IA-368 of 2012

Reliance Infrastructure Ltd. ... **Appellant(s)**
Versus
Maharashtra Electricity Regulatory
Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Hasan Murtaza
 Mr. Aditya Panda

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1
 Mr. Ramji Srinivasan, Sr. Adv.
 Mr. Sakya Singha Chaudhuri
 Ms. Perna Priyadarshini
 Ms. Kanika chugh for R-2

ORDER

The Learned Counsel for the Appellants as well as Respondents have finished their arguments in Appeal no. 278 of 2013 and Appeal No.36 of 2014 & IA nos.59, 36 & 165 of 2014 respectively.

In Appeal No. 278 of 2013, the Learned Counsel for the Respondents have submitted their Written Notes.

As per the request of Learned Counsel for the Appellant in Appeal No.36 of 2014 & IA nos.59, 36 & 165 of 2014, the Appellant is permitted to file the Written Submissions on or before **20th June, 2014** after serving copy on the other side.

As a result, the Judgment is Reserved in Appeal No.278 of 2013 and Appeal No. 36 of 2014

*The batch matters of item no. 2 of 2b & 2c of Appeal Nos. 246 of 2012 & IA-401, 402 of 2012, IA-71, IA-245, IA-439, IA-442 of 2013 and 139 of 2014 & Appeal No.229 of 2012 & IA-368 of 2012 have been posted for further hearing on **17th July, 2014 at 4.00 P.M.***

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson